

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
AT NEW DELHI

~~(IB)588(PB)/2018~~

In the matter of:

SRS Finance LimitedApplicant/Financial Creditor

Vs

OMEGA Jeweller Private LimitedRespondent /Corporate Debtor

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on:20.08.2018

CORAM:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA,
MEMBER (TECHNICAL)**

ORDER

On a perusal of the case file it is seen that application under Section 7 of the Insolvency and Bankruptcy Code, 2016 filed BY SRS Finance Limited was admitted on 31.05.2018 and Sh. Sudhir Kumar Aggarwal was appointed as Interim Resolution Professional to discharge the functions of IRP as per the Code and Regulations.



The IRP had filed an application bearing C.A. No. 514 (PB) 2018 on 13.06.2018 for withdrawal of his appointment as IRP. It is seen that neither the IRP took step for compliance of order dated 14.06.2018 nor ever appeared before the Bench to pursue its application. On 03.07.2018 as no one appeared on behalf of the applicant the matter was adjourned to 30.07.2018.

Again on 30.07.2018, as no one appeared to pursue the application, the said C.A. No. 514 (PB) 2018 was dismissed for non-prosecution. However in the order inadvertently it has been shown as if the main CP was dismissed for non-prosecution. The inadvertent mistake is corrected and the order dated 30.07.2018 be read as dismissal of C.A. No. 514 (PB) 2018 for non-prosecution.

Let the next date of hearing in the matter be fixed on **27.08.2018.**

Registry is directed to send notice to IRP and to the financial creditor M/s SRS Finance Limited to appear on the ensuing date of hearing.

Sdl-

(M.M. KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (T)